

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 760/98

Date of Decision: 21/1/99.

Smt. Laxmibai Baban Junavne Petitioner/s

Shri V.H. Kulkarni Advocate for the
Petitioner/s.

v/s.

Union of India & 3 Ors. Respondent/s

Shri R.R. Shetty Advocate for the
Respondent/s

CORAM:

Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri

(1) To be referred to the Reporter or not? u

(2) Whether it needs to be circulated to u
other Benches of the Tribunal?

R.G. Vaidyanatha

(R. G. VAIDYANATHA)
VICE CHAIRMAN

abp.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, 4TH FLR, PRESCOT RD, FORT.

MUMBAI - 400 001.

ORIGINAL APPLICATION NO. 760/98.

DATED THE 21ST DAY OF JANUARY, 1999.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

Smt. Laxmibai Baban Junavne,
W/o. Late Baban Tukaram Junavne,
(Retired Government Servant),
residing at
Room. No. 58, Aundhgaon,
Opp. Jakat Naka,
Pune-411 007.

... Applicant.

By Advocate Shri V.H. Kulkarni.

V/s.

1. Union of India,
through the Secretary,
Ministry of Railways,
Government of India,
New Delhi-110 001.

2. The Divisional Railway Manager (P),
Central Railway,
C.S.T. Mumbai.

3. The FA & CAO,
Central Railway,
C.S.T. Mumbai.

4. The Electrical Engineer,
Car Shed, Kurla,
Central Railway,
C.S.T. Mumbai.

... Respondents.

By Advocate Shri R.R. Shetty.

ORDER

¶ Per Shri R.G. Vaidyanatha, Vice Chairman ¶

This is an application filed by applicant for ex-gratia payment as per the Government order dated 13/6/88. Notices were sent to respondents on 3/12/98. When the case came up for admission, respondent's counsel submitted that ex-gratia payment has already been sanctioned vide P.P.O. dated 28/3/97 and the amount has been credited to applicant's bank account.

2. Now when the case is called out today for admission, applicant's counsel states that ex-gratia is paid to the ^{plaintiff's} account and he presses for cost of the application



as the applicant had not been informed regarding the same.

3. After hearing both sides, I am satisfied that the respondents have credited the amount to plaintiffs account and even granting that there is some delay of few months for sanctioning the payment, it is not a fit case for awarding the cost of application. Since the claim is fully settled by respondents, the OA is disposed of at admission stage with no orders as to costs.


(R. G. VAIDYANATHA)
VICE CHAIRMAN

abp.